

(2023) 01 MAN CK 0084

In the Manipur High Court

Case No : Writ Petition (C) No. 81 Of 2023

Chingshubam Menaka Devi

APPELLANT

Vs

State Of Manipur & 2 Ors.

RESPONDENT

Date of Decision : 31-01-2023

Acts Referred:

Citation : (2023) 01 MAN CK 0084

Hon'ble Judges : Ahanthem Bimol Singh, J

Bench : Single Bench

Advocate : Ayangleima, Th. Sukumar, L. Raju

Judgement

Ahanthem Bimol Singh, J

Heard Mrs. Ayangleima, learned counsel appearing for the petitioner.

Issue notice returnable within three weeks.

Mr. Th. Sukumar, learned GA enters appearance and accepts notice on behalf of the respondent Nos. 1 & 2 and Mr. L. Raju, learned counsel accepts notice on behalf of the respondent No. 3, hence, no formal notice is called for.

List this case again on 21st February, 2023.

In the meantime, Mr. L. Raju, learned counsel for the respondent No. 3 is directed to get instructions from the authorities as to why the pension of the petitioner is not yet released and to place the instruction before this Court on the next date without fail.

A copy of this order be furnished to Mr. L. Raju, learned counsel for the respondent No. 3 through his whatsapp/e-mail for doing the needful.